

GOVERNMENT OF KARNATAKA

No.LAW-LCE/244/2023

Karnataka Government Secretariat,
Vidhana Soudha,
Bengaluru, dated: 06.12.2023**NOTIFICATION**

In exercise of the powers conferred by sub section (1), (2) and (3) of section 3 of the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Act, 2015, sub section (1) and (2) of Section 30 (B) of The Mines and Minerals (Development and Regulation) Act, 1957(Central Act 67 of 1957), sub-sections (1) & (2) of Section 36 of the Narcotic Drugs and Psychotropic Substances Act, 1985 (Central Act 61 of 1985), Section 52 of Land Acquisition, Rehabilitation and Resettlement Act, 2013, section 3 of the Prevention of corruption Act, 1988, sub Sections (1) and (2) of Section 153 of the Electricity Act, 2003 (Central Act 36 of 2003), sub section (1) and (2) of section 14 of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989, and Section 28 of Protection of Children from Sexual Offences Act, 2012, the Government of Karnataka in consultation with Hon'ble High Court of Karnataka hereby designate the Court of III Addl. District and Sessions Judge, Raichur, sitting at Sindhanur as the Special Court to try the cases filed under the following Acts (coming under the jurisdiction of Sindhanur, Lingsugur and Maski Talukas), in addition to the existing designated Court :-

1. Arbitration and Conciliation Act, 1996 and also to try the cases filed under Commercial Courts Act, 2015.
2. Mines and Minerals (Development and Regulation) Act, 1957.
3. Narcotic Drugs and Psychotropic Substances Act, (NDPS Act) 1985.
4. Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.
5. The Prevention of corruption Act, 1988.
6. The Electricity Act, 2003 (Central Act 36 of 2003)
7. Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989.
8. Protection of Children from Sexual Offences Act, 2012.

By Order and in the name of the
Governor of Karnataka

Malathi.C
(MALATHI.C) 6/12/2023

Under Secretary to Government (Adm-1)
Law, Justice and Human Rights Department

To:

The Compiler, Karnataka Gazette, Bengaluru for publication in the next issue of Gazette.

Copy to:

1. The Principal Accountant General (A. & E.) / (Audit-1) / (Audit-2), Karnataka, Bengaluru-1
2. The Registrar General, High Court of Karnataka, Bengaluru-1
3. The Member Secretary, Karnataka State Legal Services Authority, "Nyaya Degula", 1st floor, H.Siddaiah Road, Bengaluru-560 027.
4. The Prl. District and Sessions Judge, Raichur.
5. The Director, Directorate of Prosecutions and Government Litigations, 6th Floor, Cauveri Bhavana, Bengaluru.
6. The P.S. To Hon'ble Minister for Law, Justice, Human Rights and Parliamentary Affairs and Tourism, Vidhana Soudha Bengaluru-1
7. The Joint Secretary to Government, Law, Justice, Human Rights Department (Admin-1), Vidhana Soudha, Bengaluru-1.
8. The Personal Secretary to Principal Secretary to Government, Law, Justice, Human Rights Department, Vidhana Soudha, Bengaluru-1
9. The Under Secretary to Government, Finance Department (Expenditure-2&10) Vidhana Soudha, Bengaluru-1.
10. Section Guard File / Extra Copies.